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BENCH-I


NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

T.P. No 256/KB/2017
C.P. No. 213/2016

Present: 1. Hon'ble Member (J) Shri Jinan K.R
2. Hon'ble Member (J) Shri M.B Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd June 2018, 10:30 A.M

Name of the Company	Peasons Private Ltd. & Ors.		
Under Section	391(2) & 394		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	MR. NIRMALYA DASGUPTA, Adv.	} Petitioners	 M.B. Gosavi 22/6/18
2.	MR. DIBANATA DEY, Adv.		
3.	MR. J. PATNAIK, ADV.		

TIAINLA
Dy. Director

o/o RD (ER)
Ministry of Corporate
Affairs
22/6/18

ORDER

Ld. Counsel for the petitioners and the Ld. Dy. Director from the office of the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata representing the Central Government is present.

Ld.. Counsel appearing for the petitioners sought time to file rejoinder to the reply affidavit filed by the Central Government. Time is granted. Rejoinder is to be filed within 3 weeks by serving a copy of the rejoinder to the Regional Director.

Ld. Dy. Director filed the supplementary affidavit by serving a copy to the petitioners. Ld. Counsel appearing for the petitioners

sought time to file rejoinder to the supplementary affidavit. Time is granted. To be filed within 3 weeks by serving a copy of the rejoinder to the Regional Director.

Petitioners are directed to file two additional copies of the petition to the Registry.

For further consideration list it on 03/09/2018.

Sd

(M.B. Gosavi)
Member (J)

Sd

(Jinan K.R.)
Member(J)